

belly landing, four people lost their lives. I want to point out that in the Manipur air crash in which Shri Thompak Singh was killed, there were no survivors. He certainly belonged to Congress party but he was my friend and a friend of Shri George Fernandes. I told Choudhuri ji that we might also meet the fate of Shri Thompak Singh. In that aircraft, fifty percent of the people on board were foreign tourists. Thank that the plane prepared itself for belly landing. Everyone was praying to the almighty. At last, we all landed safely.

I am raising this matter before you because when I reached Bhuvaneshwar, the Vice Chancellor pointed out that during the last one year, many such mishaps had taken place in Calcutta. This is a common occurrence. Today, I read in the newspaper that no one was killed in the belly landing at Bangalore but another accident took place. I am raising this point because Santosh Mohan ji is here. The arrangements of Indian Airlines are erroneous resulting in more accidents in North Eastern States. We are aware of the accident when Shri Moraji Desai was travelling. Do all these accidents occur on account of mechanical fault? No, the reason behind it is faulty arrangements, maintenance lapses and non-compliance of old norms.

Some may think that it is a personal matter but it is not so. It is a matter of public importance. As such I have sought your guidance as to whether I should raise this or not. Farook Saheb is present here. We encountered two mishaps in the course of a single journey. I will like to point out that it is a matter not confined to Members of Parliament but pertains to the entire country and foreign tourists. As such, I request the Government to pay more attention towards rectifying the lapses in the arrangements made by the Indian Airlines so that such mishaps do not re-occur in future.

[English]

MR. SPEAKER : I think the entire House

would join me in wishing a long life to the Members and those who were on board.

(Interruptions)

[Translation]

MR. SPEAKER: I am now giving chance to 2-3 Members and senior Members will also be included in it. If they do not express their views, the matter will remain incomplete. Members sitting at the back should keep sitting. I will give them chance later. Ram Vilas Paswanji, you are leaving for Andhra Pradesh and as such, I am giving you a chance. You please finish in two minutes.

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, I have caused inconvenience to you. You have pointed out that today is the day for junior members but I am requesting you to allow me to speak now because I am leaving for Andhra Pradesh to participate in the rally called by the Dalits organisations to protest against the killings in Andhra Pradesh. Mr. Speaker, Sir, as you are aware that the current Parliament Session is ending on the 17th and therefore, we will meet in November. 26th September is the day allotted in Supreme Court for Mandal Commission. Three months have passed but Government failed to clarify its stand in this period. I had pointed out earlier also that while I was a Minister of this Department, we had prepared a common list of Joint Secretaries in fourteen States as per the instructions of Cabinet Secretary but the policy is yet to be formulated. The Prime Minister has repeatedly said that he would convene a meeting of leaders of opposition parties and evolve a consensus on this issue. 26th September is the date in Supreme Court and adjournment has taken place thrice but has not been a single deliberation with the leaders of opposition parties on this issue. The Government is deliberately trying to avoid this serious matter. The intention of Government is not clear. Government wants the issue of Mandal commission to end in the Supreme Court. The issue which involves the interest of the backward classes and 52 percent of the population of

the country..... (*Interruptions*) You please take your seat. Mr. Speaker, Sir, they do not listen. I am not criticising them.

[*English*]

SHRI A. CHARLES (Trivandrum) : Sir, this is factually incorrect. (*Interruptions*) Sir, he is making a wrong statement that he prepared the list when he was in power. (*Interruptions*) He is misleading the House. (*Interruptions*)

MR. SPEAKER : It is not going on record.

(*Interruptions*)\*

[*Translation*]

MR. SPEAKER : You please take your seat. By giving vent to your anger, you wasting time.

(*Interruptions*)

MR. SPEAKER : Panigrahi, you please take your seat.

(*Interruptions*)

MR. SPEAKER : You have also left your seat.

(*Interruptions*)

MR. SPEAKER : The Session is about to conclude. Let us proceed in a peaceful manner.

(*Interruptions*)

MR. SPEAKER : Panigrahi, you never get angry, why are you so disappointed today.

Whatever has been said .....(*Interruptions*)\*

[*English*]

MR. SPEAKER : Mr. Panigrahi, please pay attention. What is going on there ? What he has said is not going on record.

[*Translation*]

SHRIRAM VILASPAWAN : Mr. Speaker, Sir, I was the Minister of that department and I am saying it with full responsibility ..... (*Interruptions*)..... These people do not understand. I am saying with full responsibility that the common list was prepared. I am saying that the Prime Minister had said in the House and outside it that we want to arrive at a national consensus after consulting all the leaders....(*Interruptions*)

[*English*]

SHRI A. CHARLES : He is making a wrong statement. He is misleading the House.

SHRI SRIKANT JENA : Mandal issue is a very serious issue. Why are these people opposing it? (*Interruptions*)

MR. SPEAKER : Please allow this matter to be handled by the speaker who is speaking from the bench and who is sitting in chair. If others try to help, there will be confusion.

[*Translation*]

SHRIRAM VILAS PASWAN: In the President's address the Government had said in clear terms that the recommendations of Mandal Commission would be implemented. Prime Minister said many times that the recommendations of the Mandal Commission would be implemented. How can they do so? There is a different point of view. He said that he would be consulting the leaders of all parties and would arrive at a consensus, all this is recorded. I would only say that it has not been discussed with any leader so far, especially it has not been discussed with any leader of the Left Front or National Front, and I believe not even with the leaders

of the B.J.P. Under such circumstances, on the 26th of .....(Interruptions)..... I would insist upon you that the matter would be taken up in the Supreme Court on 26th and even then the Government is not making its policy clear, which clearly shows that the Government is not serious about it, it does not want to implement the recommendations of the Mandal commission. Therefore I would insist upon any Minister from the Government and ask him what policy the Government has adopted on Mandal Commission and whether it is going to clarify its policy before 26th or not. I would like to know this . (Interruptions)

[English]

MR. SPEAKER: I have taken note of all those Members who want to speak. I Have made an announcement on the floor of the House that you would be occupying the same seats day after tomorrow so that I can call your names. Those who have not spoken, I will call their names day after tomorrow. I am allowing one or two Members to speak now. Please understand that up to 12 o' clock we were sitting here. That is because of the paucity of time. I am sure, if there are exchanges going on, you would be consuming the time for something else and not for the items which are on the Agenda. Please co-operate. Now, let me allow only two Members to speak. One lady Member wanted to speak, I want to give her a chance.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, one thing is often repeated here, but there is no reply. The present session has been going on for the last three months and the reply of not even one point is coming from the Government as to what will be the future of Delhi. What kind of set up would be outlined for Delhi and whether they are willing to do so or not. Whether the elections would be held or not. If the elections would not be held, the problems of

Delhi will continue to exist, for example, the law and order problem is there, which my friend mentioned just now. Moreover the ration Depots of Delhi don't have any ration. The system of bureaucracy of Delhi is such that there no say of elected Members. Therefore I would like to say where should the elected Members go. We stand up of and on and express ourselves during the zero hour. I believed that there will be a discussion on it here for 2 and a half hours. Somebody may tell us whether there is any single decision. But what is happening, we stand up here once a week as if participating in a ceremony and express our ideas within two minutes. Later on we don't get any reply and the problem remains there, as it is. Mr. Speaker, Sir, with a heavy heart I would say that I fell as if we have come here to beg alms. My submission is that .....

[English]

MR. SPEAKER: If you follow the rules, you will know what to do and what not to do.

[Translation]

SHRI MADAN LAL KHURANA: We have given a Calling Attention notice and a separate notice under Rule 193. Please tell us under which rule the notice is to be given?

MR. SPEAKER : I can't tell you.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I was expecting that there would be a discussion on Delhi here in the House because we neither have any assembly or nor any metropolitan council in Delhi. I do not know which forum the problems of Delhi would be discussed. That is all I want to say.

[English]

SHRI A.CHARLES (Trivandrum) : I belong to the backward community. We are all equally concerned about the welfare of backward communities. Nobody has got the monopoly to champion the cause of the